



पत्रांक:- 321 / L-199/24

दिनांक:- 08-07-2024

To,

E-Filing/E-mail

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Response on behalf of Regional office U.P. Pollution Control Board in compliance of the order dated 10-05-2024 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 512 of 2024 News Item titled "Irrigation dept files case against Noida villagers for dumping waste in Hindon" appearing in The Hindustan Times dated 12.03.2024.

Sir,

That in compliance of the order dated 10-05-2024 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 512 of 2024 News Item titled "Irrigation dept files case against Noida villagers for dumping waste in Hindon" appearing in The Hindustan Times dated 12.03.2024, Response on behalf of Regional office U.P. Pollution Control Board is being annexed herewith for kind perusal and with the request that the same may be placed before the Hon'ble Tribunal for consideration and necessary directions.

Yours Sincerely

(Utsav Sharma)
Regional Officer

Copy to:

1. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/ NGT, New Delhi for perusal and necessary action please.
2. Chief Environmental Officer, C-1, U.P. Pollution Control Board, Lucknow for information.
3. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 512 OF 2024

News Item titled "Irrigation dept files case against Noida villagers for dumping waste in Hidon" appearing in The Hindustan Times dated 12.03.2024

REPLY ON BEHALF OF U.P. POLLUTION CONTROL BOARD

I, Utsav Sharma, S/o. late Shri Rajiv Sharma, aged about 39 years, Regional Officer, U.P. Pollution Control Board, NOIDA at present at New Delhi do hereby solemnly affirm and declare as under:

1. That I in the abovenoted capacity am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.
2. That the abovenoted matter came up for hearing on 10.05.2024 when this Hon'ble Tribunal impleaded the replying Respondent as one of the parties and issued notice for filing reply.
3. That the present case is regarding the dump of Solid Waste near river Hindon by the villages in NOIDA. This Hon'ble Tribunal has taken this case suo motu and has issued notice to the parties including the replying Respondent.
4. That O.A. No. 859 of 2022 is pending before this Hon'ble Tribunal wherein detailed affidavits have been filed by the parties regarding the status of river Hindon.
5. That on receiving the notice, joint inspection has been made with the CPCB and NOIDA authority. During the visit the following status has been found:



“Existing Status

During the visit, the joint team monitored Village Chaukhandi for any solid waste dumping and also inspected the area along the Hindon River. Solid waste dumping was observed along the river near village Garhi Chaukhandi and Behlolpur, specifically at latitude 28.60828 and longitude 77.4036, in front of Garhi Marghat. On the opposite bank of the river lies Village Haibatpur, though encroachment has been done in flood plane on the right bank as well but no dumping of solid waste was observed on the right bank; the issue was confined to areas of village Garhi Chaukhandi only.

The joint team also questioned nearby residents and shop owners, who reported that unidentified vehicles were dumping construction and demolition waste at the site along the Hindon River. The Noida Authority stated they had no information regarding the dumping and denied that the area was under their jurisdiction. According to the Noida Authority team, the area is a floodplain (Doob area) under the Irrigation Department's jurisdiction, and they had never received any complaints about unauthorized dumping there. Additionally, there was no GPS tracking system available in the waste transporting vehicles to track the route and specific dumping sites. As per estimated around 200 metric tonnes of waste (mostly C&D waste) was found dumped at the said site.

6. That to monitor the water quality of river Hindon, samples have been collected by the CPCB from the following locations:



- Upstream of the dumping site, under the flyover near Village - Chajarsi
- Downstream of the dumping under the flyover of Gaur City-1
- At the dumping location at Garhi Marghat, Village Garhi Chaukhandi

7. That however, the analysis report is still awaited.

8. That during the visit the Committee has made the following observations”

“Observations:

- Near Garh Marghat, Village Garh Chaukhandi, along the Hindon River, a huge pile of solid waste, primarily consisting of construction and demolition (C&D) waste, has been dumped.
- The estimated amount of solid waste dumped in the Garh Chaukhandi area along the Hindon River is around 200 metric tonnes.
- Several scrap dealers/rag pickers inhabit the Garh Chaukhandi area, contributing to the accumulation of solid waste piles around the village.
- The encroachment in the flood plain of river Hindon was observed.
- The analysis results of water sample collected from Hindon is awaited.

9. That the said Committee has made the following recommendations:



“Recommendations:

(a) Regular Monitoring of Solid Waste Dumping Sites

- **Establish a Monitoring Team:** Police beat should identify vehicles transporting and dumping waste in flood planes and such vehicles should be seized and black listed.
- **Scheduled Inspections:** Noida Authority and Irrigation Department should conduct weekly/ fortnightly inspections to monitor waste management practices and ensure compliance with regulations.
- **Reporting System:** Implement a system for residents to report illegal dumping activities, ensuring swift action by authorities.
- **Reclamation:** The waste from said site should be lifted by Noida Authority and processed at their facilities. Violators should be identified and cost of waste processing should be borne by these violators. Reclaimed land should be used for plantation and other works permissible in flood plane areas.
- **Documentation:** Maintain detailed records of inspections, violations, and corrective actions taken.

(b) GPS Monitoring of Transporting Vehicles

- **Equip Vehicles with GPS:** Install GPS tracking devices on all waste collection and transport vehicles to monitor their routes and prevent illegal dumping.



- **Real-Time Monitoring:** Set up a control room for real-time monitoring of vehicle movements, ensuring adherence to designated routes.
- **Data Analysis:** Regularly analyze GPS data to identify and address any irregularities in waste transportation.
- **Enforcement:** Impose penalties on operators and drivers involved in illegal dumping based on GPS evidence.

(c) Management of Solid Waste Scrapers in Garhi Chaukhandi

- **Registration and Regulation:** Noida Authority should register all waste scrapper/rag pickers and ensure they operate under strict regulations. In case of waste pileferation from Authority's area, deterrent penalty should be imposed on concerned waste contractor.
- **Designated Collection Points:** Establish designated collection points for waste scrapers to deposit collected materials for proper processing.
- **Training and Awareness:** Provide training to waste scrapers on proper waste handling, segregation, and the importance of environmental protection.
- **Inspection and Compliance:** Conduct regular inspections of waste shops to ensure compliance with waste management practices and regulations.



(d) Management of Legacy Waste along the Hindon River

- **Survey and Assessment:** Conduct a detailed survey to assess the extent and composition of legacy waste along the Hindon River.
- **Segregation and Treatment:** Implement a plan to segregate legacy waste into recyclable, biodegradable, and non-recyclable categories.
 - **Recyclable Waste:** Transport recyclable materials to recycling facilities.
 - **Biodegradable Waste:** Set up composting units for biodegradable waste.
 - **Non-Recyclable Waste:** Dispose of non-recyclable waste in a properly designed sanitary landfill.

10. That the above facts are being placed for kind consideration of this Hon'ble Tribunal.


DEPONENT

**VERIFICATION:**

I, the deponent abovenamed, do hereby verify that the contents of above reply are true and correct to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE 8th DAY OF JULY, 2024 AT NEW DELHI.


DEPONENT

ATTESTED


Rajpal Singh Nagar
Notary Public Noida
Gautambudh Nagar (U.P.)

- 8 JUL 2024 -